

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 18 of 2014 &
IA-24 of 2014**

Dated : 23rd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Jai Balaji Industries Ltd.

... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Anr.**

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Radhika Arora**

**Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R.2**

ORDER

It is submitted that the Order impugned in this Appeal has been challenged in another Appeal, which had already been admitted.

Therefore, **Admit.** Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of Respondent NO.2. Notice be issued to the other Respondents returnable on 24.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **24.02.2014** along with Appeal Nos. 328, 293 & 263 of 2013. In the meantime, pleadings be completed.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**